GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Order No.75/COVID-19/2020,

Date:17.08.2020

COVID Instant Order-75

Sub: HMFW - COVID-19 - Guidelines for international arrivals -

Orders - Issued

Ref: Guidelines for International arrivals, MoHFW, GOI, dated:

2.8.2020

These revised guidelines for international passengers are being issued as per the Guidelines issued by Ministry of Health & Family Welfare, Government of India, New Delhi.

- All travelers should submit self-declaration form on the online portal spandana.ap.gov.in at least 72 hours before the scheduled travel.
- They should also give an undertaking on the portal that they would undergo mandatory quarantine for 14 days (paid quarantine at their own cost as the case may be) if required.
- Only for compelling reasons / cases of human distress such as pregnancy, death in family, serious illness and parents with children of the age of 10 years or below, home quarantine shall be permitted for 14 days.
- Travelers may seek exemption from institutional quarantine on a negative RTPCR test report on arrival. This test should have been conducted within 96 hours prior to undertaking the journey. Each passenger shall also submit a declaration with respect to authenticity of the report and will be liable for criminal prosecution, if found otherwise. Travelers in this category shall be under Home quarantine for 14 days.
- If test report is not available the passenger may undergo Rapid Antigen Test at Airport. Those whose test result is negative shall be allowed for 14 days home quarantine.

- District collectors are requested to identify suitable place for testing in the airport in coordination with the airport authorities.
- Proper banner may be erected in a visible place to sensitize the passengers on the importance of testing.
- District collector shall provide the rapid antigen kits to the testing teams in the airports.
- Each passenger will be charged Rs 500 for conducting the covid -19 testing. This may be collected by a government functionary appointed by district collector and proper checks and supervision may be applied on the accounts. Receipt may be provided to the passengers for the amount collected. A separate bank account may be maintained for same and money received may be remitted to MD APMSIDC.
- One officer may be kept in charge of the testing arrangements in the airports and for segregation of positive patients and proper guidance.
- Total data must be entered into the state portal promptly for all antigen tests conducted.
- Passengers tested positive may be triaged and sent to appropriate facility as per existing covid orders

The instructions issued by Ministry of Health & Family Welfare, Govt. of India vide ref cited are herewith appended which have to be followed scrupulously.

Special Chief Secretary to Government

To All the Collectors & District Magistrates in the State All the DM&HOs in the State